

The Minister of Labour and Rehabilitation (Shri Jaisukhlal Hathi): (a) and (b). The management of Hindustan Lever Ltd. declared a lock-out from 27th February, 1967 on account of alleged stay-in-strike and other agitational activities (including hunger strike of workers inside the office premises.

(c) No.

(d) The Delhi Administration has referred the dispute to the Additional Industrial Tribunal, Delhi, for adjudication, on 10th March, 1967.

Admission in Delhi Colleges

110. Shri Kanwar Lal Gupta: Will the Minister of Education be pleased to state the steps Government propose to take to solve the problem of admission in colleges in Delhi?

The Minister of Education (Dr. Triguna Sen): The Working Group on advance planning of admissions in Delhi colleges in the next academic year, appointed by Government, is expected to submit its report shortly. Meanwhile, two private organizations have been permitted to set up two colleges for girls in Delhi from the next academic session. The Delhi Administration has also decided to open a college at Nerala.

अलीगढ़ मुस्लिम विश्वविद्यालय के उप-कुलपति पर हमला

111. श्री निब कुमार शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या अलीगढ़ मुस्लिम विश्व-विद्यालय के उप-कुलपति पर हमले के बारे में धारम्भ की गई जांच पूरी हो गई है;

(ख) क्या यह सच है कि उप-कुलपति पर हमले में विश्वविद्यालय के कुछ अधिकाधिकारियों का हाथ था;

(ग) क्या ऐसे तत्व जो समय समय पर आन्दोलनों को भड़काते हैं अभी भी विश्व-विद्यालय में विद्यमान हैं; और

(घ) यदि हाँ, तो इनको रोकने के लिए क्या उपाय किये गये हैं ?

शिक्षा मंत्री (डा० त्रिगुण सेन) :
(क) से (घ). उत्तर प्रदेश सरकार से अपेक्षित सूचना भेजने के लिए अनुरोध किया गया है। उनके उत्तर की प्रतीक्षा है।

Action against Government Employees for Practicing Untouchability

112. Shri Sezhiyan: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have any proposal under consideration to provide for the taking of disciplinary action against the Government servants who are found guilty of the practice of untouchability; and

(b) if so, the nature thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Instructions on the subject were issued in 1961. A copy is placed on the Table of the House. [Placed in Library. See No. LT-137/67].

Retrenchment in Oil Companies in Madras

113. Shri Sezhiyan: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that some Oil Companies have decided to retrench a large number of employees in their Offices in Madras;

(b) if so, the number of employees affected; and

(c) the steps taken by Government to avoid retrenchment and consequent hardship to the employees?

The Minister of Labour and Rehabilitation (Shri Jaisukhlal Hathi):
(a) The Central Government has no information. The matter falls in the State Sphere.